

(d) whether there has been a decline in the fatality rate in the coal mines during the last two years and if so, to what extent ?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI DALBIR SINGH) : (a) and (b) Yes, Sir.

(c) This Committee had made 66 recommendations. The main recommendations relate to setting up of Internal Safety Organisations in coal mines, development of open cast mining to meet future requirement of coal, activation of pit safety committees, keeping wet bulb temperature in underground working place below 32.5°C, preparation of time bound programme in respect of sand stowing, mechanisation of coal face by longwall mining with powered supports, introduction of hydraulic mining, replacement of basket loading by conveyors and mechanised loaders at coal faces etc.

The other recommendations relate to providing of dust sampler, restricting noise level to 140 DB, prohibiting entering of workers in mines without ear protection, methods of tackling underground fires, dealing with dangers arising out of subsidence in coal mines, preventing of accidents due to rope haulages and by explosion of gas etc.

The Committee also recommended that :-

- (i) A fatality rate of 2 per million tonnes of coal raised should be achieved by 1983 and 1 by 1992. Fatality rate per 1000 persons employed should be 0.30 by 1987.
- (ii) Serious injury rate per 1000 persons employed be brought down to 3.5 by 1980 and 3 by 1987 and that the rate per million tonne of output be 15 by 1980 and 12 by 1987.

(d) There has been steady decline in the fatality rate from 1976 to 1981 during

which period the fatality rate per million tonne came down from 2.68 in 1976 to 1.28 in 1981. However, during 1982 and 1983, the fatality rate increased to 1.31 and 1.33 respectively. This increase is attributed to two major disasters that occurred during these years. Nevertheless the fatality rate during first six months of 1984 has shown some improvement over the corresponding period of 1983.

The targets set by the above said Committee as stated in part (c) above have, however, already been achieved.

Sale of Bombay High Crude (Champagne Grade)

2353. SHRI H.N. BAHUGUNA : Will the Minister of ENERGY be pleased to state :

(a) whether Government are offering for sale Bombay High Crude (champagne grade) ;

(b) if so, the basis for this proposal ;

(c) whether raising oil output from Bombay High at increased rates is contrary to expert advice of consultants as this will lead to multiple losses both to the wells and the country and lead to further flaring of associated gas as we are not ready for its use ; and

(d) whether these measures are being taken at the instance of lenders primarily to bridge the galloping trade gap of over Rs.6000 crores ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA) : (a) Yes Sir.

(b) The quantity of exportable Bombay High crude is decided with due regard to

various factors like processing facilities and indigenous refining capacity and requirements of products like lube base stocks, bitumen, ATF which can be produced from imported crude but not from Bombay High crude.

(c) The plan for production of oil from Bombay High has been drawn up on the basis of expert advice of consultants and the Institute of Reservoir Studies keeping in view the established technical parameters of the field. The down-stream facilities for use of gas are being established and plans to reduce flaring of gas are being implemented.

(d) No Sir.

Provident Fund Arrears in Madhya Pradesh

2354. SHRI MADHAVRAO SCINDIA: Will the Minister of LABOUR AND REHABILITATION be pleased to lay a statement showing ;

(a) the total amount of Provident Fund contribution arrears as on March 1983 ;

(b) whether there has been a steep increase in the arrears in the Madhya Pradesh region as compared to the previous year ; and

(c) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) : (a) According to the Provident Fund Authorities the total amount of Provident Fund arrears as on 31st March, 1983 was as given below :-

(Rupees in crores)

Unexempted establishments :	42.83
Exempted establishments :	28.72
Total :	71.55

(b) and (c) The arrears due from unexempted establishments in Madhya Pradesh Region as on the 31st March, 1983 was Rs. 9.33 crores more than the arrears as on 31st March, 1982. The increase is mainly due to cancellation of exemption in respect of the following four big mills in the State :-

- (1) M/s. Hope Textile Mills Ltd.
- (2) M/s. Binod Mills Co. Ltd.
- (3) M/s. Bimal Mills Co. Ltd.
- (4) M/s. Jaora Sugar Mills.

Per Capita Consumption of Electricity in India

2355. SHRI BHOGENDRA JHA : Will the Minister of ENERGY be pleased to state :

(a) the latest position with regard to the per capita consumption of electricity in India as a whole, in Bihar as a whole, in North Bihar, Chhotanagpur and the rest of Bihar ;

(b) the actual generation ratio of power to installed capacity, state-wise in the country and the specific steps taken to bring States like Bihar to the all India level ; and

(c) the time schedule for the starting of actual generation at the various thermal and hydel projects in Bihar including those referred to in the reply given to Unstarred Question No. 6230 on 3 April, 1984 ?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI ARIF MOHAMMAD KHAN) : (a) to (c) The information is being collected and will be laid on the Table of the House.

Rehabilitation of Bonded Labour in Madhya Pradesh

2356. DR. VASANT KUMAR PANDIT : Will the Minister of LABOUR AND REHABILITATION be pleased to state :